

Central Administrative Tribunal Bangalore Bench, Bangalore

C.P. No.170/1//2021 O.A. No.170/119/2020 M.A. No.170/444/2020 M.A. No.170/46/2020

Friday, this the 5th day of February, 2021

Through video conferencing

Hon'ble Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Central Administrative Tribunal

Versus

T.C. Gupta S/o Shri Gyan Chand Aged about 65 years R/o S-77, Golden Enclave Old Airport Road, Bangalore-560017.

(Respondent in person)

ORDER (ORAL)

Justice L. Narasimha Reddy:

An order was passed on 24.12.2020, taking into account of the nature of developments, that have taken place on that day. When the attention of the applicant was drawn to certain paragraphs in the Review Petition, apart from not feeling sorry about it, he reiterated it. Left with no alternative, we issued a notice, requiring him to explain as to why contempt proceedings be not initiated against him.



2. The respondent, Mr. T.C. Gupta, has filed a reply on 11.01.2021, tendering unconditional apology for whatever has happened and given undertaking to be more careful in future. We accept the apology and drop the proceedings. It is hoped that the applicant would conduct the proceedings, without any disrespect to the proceedings and befitting the legal profession. The last sentence in para 3 of the Review Petition shall stand struck off.

(Mohd. Jamshed) Member (A)

(Justice L. Narasimha Reddy) Chairman

February 5, 2021

/sunil/jyoti/